

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Decision: 12.3.1999

OA 331/96

Heeralal Kumawat r/c 580/I, Makaowlali Road, Shantipura, Ajmer.

... Applicant

Versus

1. Union of India through General Manager, Western Railway, Churchgate, Mumbai.
2. Divisional Railway Manager, Western Railway, Ajmer.
3. Divisional Accounts Officer, Western Railway, Ajmer.

... Respondents

CORAM:

HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN

For the Applicant ... Mr.W.Wales

For the Respondents ... Mr.T.P.Sharma

O R D E R

PER HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN

Applicant, Heeralal Kumawat, has filed this application under Section 19 of the Administrative Tribunals Act, 1985, claiming a direction to respondent No.2 to comply with the order passed in OA 5/94 by way of sanctioning and granting a sum of Rs.8000/- towards Rewards/Awards in view of Accident Free Service on the basis of the instructions issued by the Railway Board.

2. Heard the learned counsel for the parties. Records of the case have been carefully perused.
3. Applicant joined the Railways as a Khalasi Cleaner on 25.5.1951 and he finally retired under the Pension Rules w.e.f. 30.5.1990 from the post of Driver 'A' Grade after rendering service for a period of 37 years. The grievance of the applicant is that although his retiral benefits were settled on his retirement but an amount of Rs.8000/-, being the Rewards/Awards for Accident Free Service during his service period with the Railways from 25.5.1951 to 30.5.1990, has not been paid. The respondents have stated in the reply that the case of the applicant was considered in the light of the directions given by this Tribunal in OA 5/94, decided on 8.4.94, and an Award of Rs.2000/- was granted to him vide order dated 22.7.96. However, the

applicant wants an Award of Rs.5000/-. The learned counsel for the respondents has drawn my attention to a communication of the Railway Board on the subject of Rewards and Awards to Railway staff for Accident Free Service, dated 19.8.1988, at Annexure R-1, wherein it is laid down in para-3, as follows :-

"The Board have directed that besides an accident free service record, only such of the employees who have an excellent service profile should be considered for such awards. The underlying principle is that a generally careless, negligent, indisciplined or recalcitrant worker should not be considered for an award even if he has an accident free record. On the other hand, an otherwise outstanding employee, who may have undergone minor punishment for an honest lapse not connected with safety in train operations, may not be debarred from consideration outright."

The learned counsel for the applicant has drawn attention to a communication of the Railway Board dated 7.12.1989, at Annexure A-3, wherein claim on rewards and awards to Railway staff for Accident Free Service has been reviewed by the Railway Board. The applicant has already been granted an award of Rs.2000/-. If he wants any further award, he is free to make a representation to the concerned authority. The present application is, therefore, disposed of accordingly with no order as to costs.

GK
(GOPAL KRISHNA)
VICE CHAIRMAN

VK